

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI**

**CP 232/2015
in
OA 1534/2012**

this the 22nd day of December, 2015

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Mr. Shekhar Agarwal, Member (A)**

Shri Y.P.Singh
Ex. Reservation Supervisor
(Worked as Console Operator)
Northern Railway
Reservation Office IRCA Building
New Delhi

(By Advocate: Shri H.K.Bajpayee for Mrs. Meenu Mainee)

VERSUS

1. Shri A.K.Punthiya
General Manager
Northern Railway
Baroda House
New Delhi
2. Shri Ashok Kumar
Chief Commercial Manager
Northern Railway Headquarters
Baroda House, New Delhi
3. Shri R.K.Aggarwal
Dy. Chief Commercial Manager (System)
Northern Railway IRCA
Now Serving in CRIS/Chanakyapuri
New Delhi

.... Respondents

(By Advocate: Shri Shailendra Tiwari)

ORDER (ORAL)

By Hon'ble Mr.V. Ajay Kumar,

The learned counsel for the respondents submits that they have filed a Writ Petition against the order of this Tribunal. He further states that order of

this Tribunal has been stayed by the Hon'ble High Court of Delhi, which is not disputed by the learned counsel for the applicant. Accordingly, the Contempt Petition is closed and notices issued to the respondents are discharged. However, applicant is at liberty to avail his remedies, in accordance with law, after the Writ Petition is finally decided. No costs.

(Shekhar Agarwal)
Member (A)

(V. AJAY KUMAR)
Member (J)

/uma/